

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**IA NO. 1094 OF 2018 IN**  
**DFR NO. 2243 OF 2018**

**Dated: 09<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**South Indian Sugar Mills Association**

**.... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) :

Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Ms. Neha Garg

**ORDER**

**(IA NO. 1094 OF 2018 - FOR URGENT LISTING)**

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant submitted that, the instant application has been filed on the ground of urgent listing. Further, he has submitted that, in the light of the statement made in the application, the same may kindly be accepted and the instant case may kindly be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same was accepted. Accordingly, the IA is allowed.

**DFR NO. 2243 OF 2018**

List the matter on **14.08.2018** subject to curing of defects by the Appellant.

**(S. D. Dubey)**  
**Technical Member**

vt/js

**(Justice N. K. Patil)**  
**Judicial Member**